

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 12<sup>th</sup> day of March Two Thousand And Eighteen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00343/2018

Dr. V. Veeraperianayagi,  
W/o. V. Ejournal,  
Working as Assistant Professor of Commerce,  
Perunthalaivar Kamarajar Arts College,  
Kalitheerthalkuppam,  
Puducherry. ....Applicant

(By Advocate : M/s. K. Sasindran)

VS.

1. Union of India Rep. by its  
Chief Secretary to Government,  
Union Territory of Puducherry,  
Chief Secretariat,  
Puducherry- 605 001;
2. The Director of Higher Education,  
Government of Puducherry,  
Puducherry- 605 001;
3. The Secretary,  
Union Public Service Commission,  
Dholpur House, Shajahan Road,  
New Delhi- 110 069.

... ..Respondents

(By Advocate: M/s. Syed Mustafa)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This O.A has been filed by the applicant seeking the following reliefs:-

“to direct the respondents to regularize the service of the applicant in the post of Assistant Professor with effect from 03.01.2013 on par with the applicant’s Junior in the light of recommendation of the 1<sup>st</sup> respondent dated 18.09.2013.”

2. Learned counsel for the applicant submits that applicant was appointed as Lecturer on hourly paid basis in Tagore Arts College, Lawspet, Puducherry in 2001. Along with the applicant, 11 others were also appointed as Lecturers on hourly paid basis. The said college was subsequently renamed as Rajiv Gandhi Arts and Science College after it was brought under the control of Pondicherry Society for Higher Education. The applicant was then appointed as Assistant Professor in the same college on causal basis, on consolidated pay. Since the applicant was working for a very long time, she requested for regularization of her services through several representations.

3. It is further submitted that in the meantime, some of hourly paid lecturers approached this Tribunal seeking orders for regularization of their services. Pursuant to the orders of the Tribunal, services of as many as 54 of the applicants in the said case were regularized with effect from 03.01.2013 leaving out the applicant and another. Consequently, the applicant’s juniors are getting higher pay than the applicant. Hence, the applicant made a representation to the 1<sup>st</sup> respondent for regularization.

However, even after the 1<sup>st</sup> respondent recommended the applicant's name for approval, the 3<sup>rd</sup> respondent has not passed any orders thereon. Hence the applicant has approached this Tribunal seeking the aforesaid relief.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of her Annexure-A4 representation dated 28.08.2017 within a time limit set by the Tribunal.

5. Mr. Syed Mustafa, Learned Standing Counsel who takes notice for the respondents, has no objection to the above prayer.

6. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexure -A4 representation of the applicant dated 28.8.2017 in accordance with the relevant rules and pass a speaking order within a period of two months from the date of receipt of copy of this order.

7. The O.A. is disposed of in the above terms. No costs.

(R. RAMANUJAM)  
MEMBER(A)

12.3.2018

asvs.